

LOK SABHA
BULLETIN – PART II
(General information relating to Parliamentary and other matters)

No. 813]

[Tuesday, September 03, 2024/ Bhadra 12, 1946 (Saka)

No. 813

Table Office

Statutory Orders laid on the Table of Lok Sabha

The following Statutory Rules and Orders made under the delegated powers of legislation were laid on the Table of Lok Sabha during the 2nd Session of the 18th Lok Sabha. The number assigned to each order has been indicated in the Second Column and may be quoted for purposes of reference in future:-

Sl. No.	Number assigned to order/Date of Publication	Brief Subject or description	Date on which laid on the Table	Remarks
1	2	3	4	5
1.	<u>G.S.R.902(E)</u> 20.12.2023	Seeking to extend the due date for furnishing the return in FORM GSTR-3B for the month of November, 2023 for the persons registered in certain districts of Tamil Nadu.	22.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
2.	<u>G.S.R.5483(E)</u> 28.12.2023	Seeking to extend dates of specified compliances in exercise of powers under Section 168A of the Central Goods and Services Tax Act, 2017.	-do-	-do-
3.	<u>G.S.R.30(E)</u> 05.01.2024	Seeking to extend due date for furnishing the return in FORM GSTR-3B for the month of November, 2023 for the persons registered in certain districts of Tamil Nadu.	-do-	-do-

4.	<u>G.S.R.31(E)</u> 05.01.2024	The Central Goods and Services Tax (Amendment) Rules, 2024.	22.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
5.	<u>S.O.84(E)</u> 05.01.2024	Rescinding the Notification No. S.O.3424(E) dated 31st July, 2023.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
6.	<u>S.O.85(E)</u> 05.01.2024	Seeking to notify special procedure to be followed by a registered person engaged in manufacturing of certain goods, mentioned therein.	-do-	-do-
7.	<u>G.S.R.77(E)</u> 30.01.2024	Making certain amendments in the Notification No. G.S.R.609(E) dated 19th June, 2017.	23.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
8.	<u>S.O.818(E)</u> 22.02.2024	Seeking to notify "Public Tech Platform for Frictionless Credit" as the system with which information may be shared by the common portal based on consent under sub-section (2) of Section 158A of the Central Goods and Services Tax Act, 2017.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
9.	<u>S.O.1642(E)</u> 08.04.2024	Seeking to provide waiver of interest for specified registered persons for specified tax periods.	-do-	-do-
10.	<u>S.O.1663(E)</u> 10.04.2024	Seeking to extend the timeline for implementation of Notification No. S.O.85(E) dated 5th January, 2024 from 1st April, 2024 to 15th May, 2024.	-do-	-do-
11.	<u>G.S.R.246(E)</u> 12.04.2024	Seeking to extend the due date for filing of FORM GSTR-1, for the month of March 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
12.	<u>G.S.R.296(E)</u> 29.05.2024	Making certain amendments in the Notification No. G.S.R.609(E) dated 19.06.2017.	-do-	-do-

13.	<u>G.S.R.297(E)</u> 30.05.2024	Making certain amendments in the Notification No. G.S.R.609(E) dated 19.06.2017.	23.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
14.	<u>G.S.R.183(E)</u> 12.03.2024	Seeking to amend Notification No. 50/2017-Customs dated 30.06.2017 so as to change the applicable BCD rate on specified parts of medical, surgical dental or veterinary use X-ray machines.	-do-	-do-
15.	<u>G.S.R.53(E)</u> 22.01.2024	Seeking to increase BCD on spent catalyst and ash containing precious metals to 10% by amending Notification No. 50/2017-Customs, dated 30.06.2017.	-do-	-do-
16.	<u>G.S.R.54(E)</u> 22.01.2024	Seeking to exempt certain entries from Social Welfare Surcharge (SWS) by amending Notification No. 11/2018-Customs, dated 02.02.2018.	-do-	-do-
17.	<u>G.S.R.55(E)</u> 22.01.2024	Seeking to impose Agriculture Infrastructure and Development Cess (AIDC) on entries falling under tariff headings, mentioned therein by amending Notification No. 11/2021-Customs dated 01.02.2021.	-do-	-do-
18.	<u>G.S.R.72(E)</u> 29.01.2024	Seeking to amend 50/2017-Customs in order to extend the validity of exemptions lapsing on 31st March, 2024 up to 30th September, 2024.	-do-	-do-
19.	<u>G.S.R.73(E)</u> 29.01.2024	Seeking to amend various notifications in order to extend the validity of exemptions lapsing on 31st March, 2024 up to 30th September, 2024.	-do-	-do-

20.	<u>G.S.R.78(E)</u> 30.01.2024	Seeking to make amendments to Notification No. 50/2017-Customs dated 30.06.2017.	23.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
21.	<u>G.S.R.79(E)</u> 30.01.2024	Seeking to make amendments to Notification No. 57/2017-Customs dated 30.06.2017 so as to change the applicable BCD rate on specified parts/sub-parts of cellular mobile phone.	-do-	-do-
22.	<u>G.S.R.115(E)</u> 19.02.2024	Seeking to amend Notification No. 50/2017-Customs dated 30.06.2017, in order to reduce/exempt Basic Customs Duty on imports of specified frozen turkey meat, cranberries, blueberries, their processed products, and extra long staple cotton.	-do-	-do-
23.	<u>G.S.R.116(E)</u> 19.02.2024	Seeking to amend Notification No. 11/2021-Cus dated 01.02.2021 in order to exempt AIDC on goods falling under tariff item 5201 00 25.	-do-	-do-
24.	<u>G.S.R.121(E)</u> 21.02.2024	Seeking to amend Notification No. 55/2022-Customs, dated 31.10.2022 and notification No. 64/2023-Customs, dated 07.12.2023.	-do-	-do-
25.	<u>G.S.R.158(E)</u> 06.03.2024	Seeking to amend Notification No. 50/2017-Customs, dated 30.06.2017.	-do-	-do-
26.	<u>G.S.R.180(E)</u> 12.03.2024	Seeking to exempt import of gold by Reserve Bank of India from payment of Basic Customs Duty (BCD) and Agriculture Infrastructure and Development Cess (AIDC).	-do-	-do-

27.	<u>G.S.R.192(E)</u> 14.03.2024	Seeking to make amendments in Notification No. 57/2017-Customs dated 30.06.2017 so as to modify BCD rates on certain smart wearable devices.	23.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
28.	<u>G.S.R.196(E)</u> 14.03.2024	Seeking to amend notification No. 25/2021-Customs dated 31.03.2021, so as to deepen tariff concessions in respect of specified goods when imported from Mauritius as per the India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement.	-do-	-do-
29.	<u>G.S.R.206(E)</u> 15.03.2024	Seeking to give effect to the concessional BCD on import of completely built units of electric passenger vehicles as per 'Scheme to promote manufacturing of electric passenger cars in India' notified by Ministry of Heavy Industry.	-do-	-do-
30.	<u>G.S.R.207(E)</u> 15.03.2024	Seeking to exempt the Social Welfare Surcharge (SWS) on completely built units of electric passenger vehicles imported under the 'Scheme to promote manufacturing of electric passenger cars in India' notified by Ministry of Heavy Industry.	-do-	-do-
31.	<u>G.S.R.213(E)</u> 15.03.2024	Seeking to amend notification No. 22/2022-Customs dated 30.04.2022, so as to deepen tariff concessions in respect of specified goods when imported from UAE as per the India-UAE Comprehensive Economic Cooperation and Partnership Agreement.	-do-	-do-

32.	<u>G.S.R.236(E)</u> 02.04.2024	Seeking to fully exempt the applicable export duty on exports of Kala namak rice, not exceeding 1000MTs, subject to specified conditions.	23.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
33.	<u>G.S.R.244(E)</u> 05.04.2024	Amending Notification No. 64/2023-Customs dated 07.12.2023, in order to allow duty free imports of yellow peas with bill of lading issued on or before 30.06.2024.	-do-	-do-
34.	<u>G.S.R.269(E)</u> 03.05.2024	Amending specified customs tariff notifications, with effect from 04.05.2024 in order to exempt applicable import duty on imports of desichana (HS 0713 20 20) up to 31.03.2025; to impose effective export duty of 40% on export of Onions (HS 0703 10); to extend the specified condition or exemption to imports of Yellow Peas (HS 0713 10 10) to bill of lading issued on or before 31.10.2024.	-do-	-do-
35.	<u>G.S.R.270(E)</u> 06.05.2024	Amending List 34A and List 34B of S. No. 359A of Notification No. 50/2017-Customs dated 30.06.2017.	-do-	-do-
36.	<u>G.S.R.352(E)</u> 27.06.2024	Seeking to extend the exemption from the whole of Duty of Customs and the Integrated Tax on the imports of specified Defence equipment and parts by Ministry of Defence or Defence Forces or the Defence Public Sector Units (PSU) or other PSUs or any other entity for Defence forces for a further period of 05 years i.e. till 30th June, 2029.	-do-	-do-

37.	<u>G.S.R.71(E)</u> 25.01.2024	Seeking to further amend notification No. 11/2017-Central Excise, dated the 30th June, 2017 to extend the applicability additional excise duty for unblended diesel.	23.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
38.	<u>G.S.R.111(E)</u> 15.02.2024	Seeking to amend notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-
39.	<u>G.S.R.112(E)</u> 15.02.2024	Seeking to further amend Notification No. 04/2022-Central Excise, dated the 30th June, 2022 to increase the Special Additional Excise Duty on Diesel.	-do-	-do-
40.	<u>G.S.R.148(E)</u> 29.02.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-
41.	<u>G.S.R.149(E)</u> 29.02.2024	Seeking to further amend Notification No. 04/2022-Central Excise, dated the 30th June, 2022 to reduce the Special Additional Excise Duty on Diesel.	-do-	-do-
42.	<u>G.S.R.204(E)</u> 15.03.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-
43.	<u>G.S.R.241(E)</u> 03.04.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-

44.	<u>G.S.R.247(E)</u> 15.04.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.	23.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
45.	<u>G.S.R.267(E)</u> 30.04.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-
46.	<u>G.S.R.273(E)</u> 15.05.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-
47.	<u>G.S.R.300(E)</u> 31.05.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-
48.	<u>G.S.R.328(E)</u> 14.06.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-
49.	<u>G.S.R.65(E)</u> 24.01.2024	Seeking Non-Levy of Customs Duty on the import of wearables for the period 01.02.2022 to 27.04.2023.	-do-	-do-
50.	<u>G.S.R.66(E)</u> 24.01.2024	Seeking Non-Levy of Customs Duty on the import of hearables for the period 01.02.2022 to 27.04.2023.	-do-	-do-
51.	<u>G.S.R.235(E)</u> 28.03.2024	The Sea Cargo Manifest and Transshipment (First Amendment) Regulations, 2024.	-do-	-do-

52.	<u>G.S.R.356(E)</u> 30.06.2024	The Sea Cargo Manifest and Transhipment (Second Amendment) Regulations, 2024.	23.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
53.	<u>G.S.R.145(E)</u> 29.02.2024	The Living Animal Species (Reporting and Registration) Rules, 2024.	-do-	-do-
54.	<u>G.S.R.191(E)</u> 14.03.2024	The Captive Elephant (Transfer or Transport) Rules, 2024.	-do-	-do-
55.	<u>G.S.R.46(E)</u> 18.01.2024	The Wild Life (Protection) Licencing (Additional Matters for Consideration) Rules, 2024.	-do-	-do-
56.	<u>G.S.R.47(E)</u> 19.01.2024	The Wild Life (Transactions and Taxidermy) Rules, 2024.	-do-	-do-
57.	<u>G.S.R.130(E)</u> 23.02.2024	The Scheduled Specimen (Conditions and Procedure for exemption), Rules, 2024.	-do-	-do-
58.	<u>Notification No. F. 1-5/2024 (DEB-I)</u> 03.05.2024	The University Grants Commission (Open and Distance Learning Programmes and Online Programmes) Third Amendment Regulations, 2024.	-do-	Published in Gazette of India, Part-III, Section 4.
59.	<u>G.S.R.48(E)</u> 19.01.2024	Notifying four accredited private exploration agencies as mentioned therein.	24.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
60.	<u>G.S.R.49(E)</u> 21.01.2024	The Mineral (Auction) Amendment Rules, 2024.	-do-	-do-
61.	<u>G.S.R.50(E)</u> 21.01.2024	The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Amendment Rules, 2024.	-do-	-do-
62.	<u>G.S.R.51(E)</u> 21.01.2024	The Mineral Conservation and Development (Amendment) Rules, 2024.	-do-	-do-
63.	<u>G.S.R.52(E)</u> 21.01.2024	The Minerals (Evidence of Mineral Contents) Amendment Rules, 2024.	-do-	-do-

64.	<u>G.S.R.106(E)</u> 14.02.2024	The Atomic Minerals Concession (Amendment) Rules, 2024.	24.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
65.	<u>G.S.R.118(E)</u> 20.02.2024	The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Second Amendment) Rules, 2024.	-do-	-do-
66.	<u>G.S.R.152(E)</u> 01.03.2024	Amendments, mentioned therein, in the Second Schedule to the Mines and Minerals (Development and Regulation) Act, 1957.	-do-	-do-
67.	<u>S.O.1359(E)</u> 14.03.2024	Notifying M/s. MECON Limited for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
68.	<u>S.O.1872(E)</u> 30.04.2024	Notifying M/s. NTPC Mining Limited for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.	-do-	-do-
69.	<u>G.S.R.246(E)</u> 30.04.2024	Rescinding the Notification No. G.S.R.40(E) dated 18th January, 2018.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
70.	<u>S.O.2077(E)</u> 22.05.2024	Reserving an area of 48.493 hectares, as mentioned therein, in favour of M/s NMDC Limited.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
71.	<u>S.O.2379(E)</u> 20.06.2024	Notifying M/s Critical Mineral Trackers and M/s Mining Tech Consultancy Services Limited as accredited private exploration agencies.	-do-	-do-
72.	<u>S.O.5411(E)</u> 21.12.2023	Notifying reserving the area to the extent of 10277.10 hectares (102.77 sq. km) as mentioned therein.	-do-	-do-

73.	<u>G.S.R.315(E)</u> 06.06.2024	The Offshore Areas (Existence of Mineral Resources) Rules, 2024.	24.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
74.	<u>G.S.R.242(E)</u> 05.04.2024	The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 2024.	-do-	-do-
75.	<u>G.S.R.271(E)</u> 10.05.2024	The Use of Low Power and Very Low Power Short Range Radio Frequency Devices (Exemption from Licensing Requirement) Amendment Rules, 2024.	-do-	-do-
76.	<u>G.S.R.341(E)</u> 21.06.2024	The Land Acquisition (Special Railway Projects)(Amendment) Rules, 2024.	-do-	-do-
77.	<u>G.S.R.311(E)</u> 05.06.2024	The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2024.	-do-	-do-
78.	<u>G.S.R.335(E)</u> 19.06.2024	The Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations, Amendment Rules, 2024.	25.07.2024	-do-
79.	<u>G.S.R.45(E)</u> 17.01.2024	The Electricity (Second Amendment) Rules, 2024.	-do-	-do-
80.	<u>G.S.R.36(E)</u> 11.01.2024	The Electricity (Amendment) Rules, 2024.	-do-	-do-
81.	<u>G.S.R.146(E)</u> 29.02.2024	The Electricity (Late Payment Surcharge and Related Matters) (Amendment) Rules, 2024.	-do-	-do-
82.	<u>G.S.R.181(E)</u> 12.03.2024	The Electricity (Third Amendment) Rules, 2024.	-do-	-do-
83.	<u>G.S.R.125(E)</u> 12.03.2024	The Electricity (Rights of Consumers) Amendment Rules, 2024.	-do-	-do-

84.	<u>Notification No. L-1/2064/2022-CERC</u> 23.01.2024	The Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.	25.07.2024	Published in Gazette of India, Part-III, Section 4.
85.	<u>Notification No. L-1/270/2023/CERC.</u> 14.06.2024	The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024.	-do-	-do-
86.	<u>Notification No. L-1/261/2021/CERC.</u> 01.07.2024	The Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024.	-do-	-do-
87.	<u>G.S.R.635(E)</u> 29.08.2023	The Delhi Development Authority, Director (Ministerial), Recruitment Rules, 2023.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
88.	<u>G.S.R.117(E)</u> 20.02.2024	The Delhi Development Authority, Commissioner (Systems), Recruitment Rules, 2024.	-do-	-do-
89.	<u>G.S.R.355(E)</u> 28.06.2024	The Delhi Development Authority, Commissioner (Planning), Group 'A' Post, Recruitment Rules, 2024.	-do-	-do-
90.	<u>G.S.R.366(E)</u> 04.07.2024	The Delhi Development Authority (Posts of Commissioner and Secretary) Recruitment (Amendment) Rules, 2024.	-do-	-do-
91.	<u>G.S.R.995(E)</u> 01.03.2024	The Conduct of Elections (Amendment) Rules, 2024.	26.07.2024	-do-
92.	<u>G.S.R.320(E)</u> 13.06.2024	The Mediation Council of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and Members) Rules, 2024.	-do-	-do-

93.	<u>G.S.R.321(E)</u> 13.06.2024	The Mediation Council of India (Travelling and other Allowances for Part-time Chairperson and Part-time Members) Rules, 2024.	26.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
94.	<u>G.S.R.322(E)</u> 13.06.2024	The Mediation Council of India (Forms and Manner of Annual Statement of Accounts) Rules, 2024.	-do-	-do-
95.	<u>Notification No. F.No. A-60011/4/2024-Admin-IIAC</u> 07.06.2024	The India International Arbitration Centre (Conduct of Micro and Small Enterprises Arbitration) Regulations, 2024.	-do-	Published in Gazette of India, Part-III, Section 4.
96.	<u>Notification No. F.No. L-12015/25/2021-AS(I).</u> 07.03.2024	The Institute of Teaching and Research in Ayurveda Doctor of Philosophy Regulations, 2024.	-do-	-do-
97.	<u>Notification No. F.No. L-12015/25/2021-AS(II).</u> 07.03.2024	The Institute of Teaching and Research in Ayurveda, Post Graduate- Ayurveda Regulations, 2024.	-do-	-do-
98.	<u>Notification No. F.No. L-12015/25/2021-AS(III).</u> 07.03.2024	The Institute of Teaching and Research in Ayurveda, Post Graduate- Pharmacy Regulations, 2024.	-do-	-do-
99.	<u>Notification No. F.No. L-12015/25/2021-AS(IV).</u> 07.03.2024	The Institute of Teaching and Research in Ayurveda for Under Graduate, Bachelor of Ayurvedic Medicine and Surgery Regulations, 2024.	-do-	-do-
100.	<u>Notification No. F.No. L-12015/18/2021-AS.</u> 21.03.2024	The Institute of Teaching and Research in Ayurveda (Amendment) Regulations, 2024.	-do-	-do-
101.	<u>Notification No. F.No. L-12015/25/2021-AS-Pt.1.C.-</u> 29.04.2024	The Institute of Teaching and Research in Ayurveda –Swasthavritta and Allied Sciences Programme Regulations 2024.	-do-	-do-

102.	<u>Notification No. F.No. L-12015/25/2021-AS-Pt.1.B.</u> 02.05.2024	The Institute of Teaching and Research in Ayurveda (Diploma in Pharmacy – Ayurveda) Regulations, 2024.	26.07.2024	Published in Gazette of India, Part-III, Section 4.
103.	<u>Notification No. F.No. L-12015/25/2021-AS-Pt.1.A.</u> 02.05.2024	The Institute of Teaching and Research in Ayurveda, Bachelor of Pharmacy- Ayurveda [B. Pharm. (Ayu.)] Regulations 2024.	-do-	-do-
104.	<u>G.S.R.332(E)</u> 18.06.2024	The Medical Termination of Pregnancy (Amendment) Rules, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
105.	<u>G.S.R.396(E)</u> 12.07.2024	Seeking to amend notification No. 1/2017 –Central Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	29.07.2024	-do-
106.	<u>G.S.R.399(E)</u> 12.07.2024	Seeking to amend notification No. 2/2017 –Central Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-
107.	<u>G.S.R.388(E)</u> 12.07.2024	Seeking to amend notification No. 12/2017 –Central Tax (Rate) dated 28.06.2017 in respect of supply of services as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-
108.	<u>G.S.R.376(E)</u> 10.07.2024	The Central Goods and Services Tax (Amendment) Rules, 2024.	-do-	-do-

109.	<u>G.S.R.377(E)</u> 10.07.2024	Rescinding the Notification No. G.S.R.903(E) dated 26 th December, 2022.	29.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
110.	<u>G.S.R.378(E)</u> 10.07.2024	Exempting the registered person whose aggregate turnover in the financial year 2023-24 is up to two crore rupees, from filing annual return for the said financial year.	-do-	-do-
111.	<u>G.S.R.379(E)</u> 10.07.2024	Amendments in the Notification No. G.S.R.900(E) dated the 20 th September, 2018.	-do-	-do-
112.	<u>G.S.R.397(E)</u> 12.07.2024	Seeking to amend Notification No. 1/2017 –Integrated Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-
113.	<u>G.S.R.400(E)</u> 12.07.2024	Seeking to amend Notification No. 2/2017 –Integrated Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-
114.	<u>G.S.R.389(E)</u> 12.07.24	Seeking to amend Notification No. 9/2017 –Integrated Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-

115.	<u>G.S.R.380(E)</u> 10.07.2024	Amendments in the Notification No. G.S.R.901(E) dated the 20 th September, 2018.	29.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
116.	<u>G.S.R.398(E)</u> 12.07.2024	Seeking to amend Notification No. 1/2017 – Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-
117.	<u>G.S.R.401(E)</u> 12.07.2024	Seeking to amend Notification No. 2/2017 –Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-
118.	<u>G.S.R.390(E)</u> 12.07.2024	Seeking to amend Notification No. 12/2017 – Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of services as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-
119.	<u>G.S.R.394(E)</u> 12.07.2024	Seeking to provide exemption from Compensation Cess leviable on imports by SEZ unit or developer for authorized operations as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-
120.	<u>G.S.R.395 (E)</u> 12.07.2024	Seeking to amend Notification No. 50/2017-Customs to give effect to the recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-

121.	<u>G.S.R.426(E)</u> 19.07.2024	Making certain amendments in the Notification No. G.S.R.261(E) dated the 1 st April, 2023.	29.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
122.	<u>G.S.R.234(E)</u> 28.03.2024	Seeking to notify amendment of Appellate Authority for Advance Ruling after merger of Union Territory of Daman and Diu and Union Territory of Dadra & Nagar Haveli.	-do-	-do-
123.	<u>G.S.R.381(E)</u> 10.07.2024	Making certain amendments in the Notification No. G.S.R.940(E) dated the 28th September, 2018.	-do-	-do-
124.	<u>Notification No. SEBI/LAD-NRO/GN/2024/167.</u> 8.03.2024	The Securities and Exchange Board of India (Index Providers) Regulations, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-III, Section 4.
125.	<u>Notification No. SEBI/LAD-NRO/GN/2024/187.</u> 28.06.2024	The Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market) (Amendment) Regulations, 2024	-do-	-do-
126.	<u>Notification No. SEBI/LAD-NRO/GN/2024/186.</u> 28.06.2024	The Securities and Exchange Board of India (Stock Brokers) (Amendment) Regulations, 2024.	-do-	-do-
127.	<u>Notification No. SEBI/LAD-NRO/GN/2024/184.</u> 25.06.2024	The Securities and Exchange Board of India (Prohibition of Insider Trading) (Second Amendment) Regulations, 2024.	-do-	-do-

128.	<u>Notification No. SEBI/LAD-NRO/GN/2024/181</u> 17.05.2024	The Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2024.	29.07.2024	Published in Gazette of India, Extraordinary, Part-III, Section 4.
129.	<u>Notification No. SEBI/LAD-NRO/GN/2024/180</u> 17.05.2024	The Securities and Exchange Board of India (Buy-Back of Securities) (Amendment) Regulations, 2024.	-do-	-do-
130.	<u>Notification No. SEBI/LAD-NRO/GN/2024/179</u> 17.05.2024	The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2024.	-do-	-do-
131.	<u>Notification No. SEBI/LAD-NRO/GN/2024/170</u> 26.04.2024	The Securities and Exchange Board of India (Research Analysts) (Amendment) Regulations, 2024.	-do-	-do-
132.	<u>Notification No. SEBI/LAD-NRO/GN/2024/169</u> 26.04.2024	The Securities and Exchange Board of India (Investment Advisers) (Amendment) Regulations, 2024.	-do-	-do-
133.	<u>Notification No. SEBI/LAD-NRO/GN/2024/185</u> 26.06.2024	The Securities and Exchange Board of India (Foreign Portfolio Investors) (Second Amendment) Regulations, 2024.	-do-	-do-
134.	<u>Notification No. SEBI/LAD-NRO/GN/2024/174</u> 10.05.2024	The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Second Amendment) Regulations, 2024.	-do-	-do-
135.	<u>Notification No. SEBI/LAD-NRO/GN/2024/171</u> 26.04.2024	The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2024.	-do-	-do-

136.	<u>Notification No. SEBI/LAD-NRO/GN/2024/173</u> 1.05.2024	The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2024.	29.07.2024	Published in Gazette of India, Extraordinary, Part-III, Section 4.
137.	<u>Notification No. HO:HROPS:116:1540(E)</u> 11.07.2024	The Bank of Baroda (Employees') Pension (Amendment) Regulations, 2024.	-do-	-do-
138.	<u>Notification No. F.No.HRM/BM/Pension/2024-25/31-(E)</u> 5.07.2024	The Bank of Maharashtra (Employees') Pension (Amendment) Regulations, 2024.	-do-	-do-
139.	<u>Notification No. HRW IRS 228A:PS:1065:2024(E)</u> 10.07.2024	The Canara Bank (Employees') Pension (Amendment) Regulations, 2024.	-do-	-do-
140.	<u>Notification No. 290(E)</u> 28.06.2024	The Central Bank of India (Employees') Pension (Amendment) Regulations, 2024.	-do-	-do-
141.	<u>Notification No. F.No. PSB/PEN/AMEND/1/2024(E)</u> 9.07.2024	The Punjab and Sind Bank (Employees') Pension (Amendment) Regulations, 2024	-do-	-do-
142.	<u>Notification No. HO: Pension/Misc/2024(E)</u> 28.06.2024	The Punjab National Bank (Employees') Pension (Amendment) Regulations, 2024.	-do-	-do-
143.	<u>Notification No. F.No. HOPSD/Pension/2024-25/50-(E)</u> 2.07.2024	The UCO Bank (Employees') Pension (Amendment) Regulations, 2024.	-do-	-do-
144.	<u>G.S.R.372(E)</u> 8.07.2024	The Pension Fund Regulatory and Development Authority (Salary and Allowances Payable to, and Other Terms and Conditions of Service of, Chairperson and Whole-time Members) Amendment Rules, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).

145.	<u>G.S.R.406(E)</u> 15.07.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19 th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude from Rs.6000/MT to Rs.7000/MT, under sub-section (2) of Section 38 of the Central Excise Act, 1944.	29.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
146.	<u>G.S.R.387(E)</u> 12.07.2024	Seeking to amend Notification No. 14/2020-Customs (ADD), dated 9 th June, 2020, in order to change the name of the producer namely “Shell Eastern Petroleum (Pte) Ltd” to “Shell Singapore Pte. Ltd.”, in pursuance of DGTR recommendation, issued under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.	-do-	-do-
147.	<u>G.S.R.402(E)</u> 12.07.2024	Seeking to provide exemption from Compensation Cess on supplies under heading 2202 by Unit Run Canteens to authorized customers as recommended by the GST Council in its 53rd meeting held on 22.06.2024 under Section 13 of the Goods and Services Tax (Compensation to States) Act, 2017.	-do-	-do-
148.	<u>G.S.R.807(E)</u> 30.10.2023	The Plastic Waste Management (Second Amendment) Rules, 2023.	-do-	-do-
149.	<u>G.S.R.201(E)</u> 14.03.2024	The Plastic Waste Management (Amendment) Rules, 2024.	-do-	-do-
150.	<u>G.S.R.895(E)</u> 15.12.2023	The Environment (Protection) Sixth Amendment Rules, 2023.	-do-	-do-

151.	<u>G.S.R.75(E)</u> 30.01.2024	The Environment (Protection) Amendment Rules, 2024.	29.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
152.	<u>G.S.R.324(E)</u> 14.06.2024	The Ministry of Education, Auroville Foundation, Deputy Secretary, Recruitment Rules, 2024.	-do-	-do-
153.	<u>G.S.R.413(E)</u> 16.07.2024	The Nidhi (Amendment) Rules, 2024.	-do-	-do-
154.	<u>G.S.R.107(E)</u> 14.02.2024	The Companies (Registration Offices and Fees) Amendment Rules, 2024.	-do-	-do-
155.	<u>G.S.R.403(E)</u> 15.07.2024	The Companies (Management and Administration) Amendment Rules, 2024.	-do-	-do-
156.	<u>G.S.R.404(E)</u> 15.07.2024	The Companies (Significant Beneficial Owners) Amendment Rules, 2024.	-do-	-do-
157.	<u>G.S.R.411(E)</u> 16.07.2024	The Companies (Incorporation) Amendment Rules, 2024.	-do-	-do-
158.	<u>G.S.R.412(E)</u> 16.07.2024	The Companies (Appointment and Qualification of Directors) (Amendment) Rules, 2024.	-do-	-do-
159.	<u>Notification No. IBBI/2023-24/GN/REG107.</u> 31.01.2024	The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) (Amendment) Regulations, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-III, Section 4.
160.	<u>Notification No. IBBI/2023-24/GN/REG108.</u> 31.01.2024	The Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) (Amendment) Regulations, 2024.	-do-	-do-

161.	<u>Notification No. IBBI/2023-24/GN/REG109.</u> 31.01.2024	The Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Amendment) Regulations, 2024.	29.07.2024	Published in Gazette of India, Extraordinary, Part-III, Section 4.
162.	<u>Notification No. IBBI/2023-24/GN/REG110.</u> 31.01.2024	The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Amendment) Regulations, 2024.	-do-	-do-
163.	<u>Notification No. IBBI/2023-24/GN/REG111.</u> 31.01.2024	The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2024.	-do-	-do-
164.	<u>Notification No. IBBI/2023-24/GN/REG112</u> 12.02.2024	The Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2024.	-do-	-do-
165.	<u>Notification No. IBBI/2023-24/GN/REG113</u> 15.02.2024	The Insolvency and Bankruptcy Board of India (Insolvency Resolutions Process for Corporate Persons) (Amendment) Regulations, 2024.	-do-	-do-
166.	<u>S.O.1130(E)</u> 7.03.2024	Enhancing, on the basis of the wholesale price index and exchange rate of rupee, the value of assets and the value of turnover, by One hundred and fifty percent for the purposes of section 5 of the Competition Act, 2002, from the date of publication of this notification in the Official Gazette.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
167.	<u>S.O.1131(E)</u> 7.03.2024	Exempting the enterprises, as mentioned therein, from the provisions of Section 5 of the said Act for a period of two years from the date of publication of this notification in the Official Gazette as well as notifying the value of assets where a portion of an enterprise or division or business is being acquired, taken control of, merged or amalgamated with another enterprise.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).

168.	<u>Notification No. L-3(4)/Reg-L.P./2023-24</u> 20.02.2024	The Competition Commission of India (Lesser Penalty) Regulations, 2024.	29.07.2024	Published in Gazette of India, Extraordinary, Part-III, Section 4.
169.	<u>Notification No. CCI/Reg-C.R./2024</u> 6.03.2024	The Competition Commission of India (Commitment) Regulations, 2024.	-do-	-do-
170.	<u>Notification No. CCI/Reg-S.R./2024</u> 6.03.2024	The Competition Commission of India (Settlement) Regulations, 2024.	-do-	-do-
171.	<u>Notification No. B-64(3)-14011/1/2024-ATD-II</u> 6.03.2024	The Competition Commission of India (Determination of Monetary Penalty) Guidelines, 2024.	-do-	-do-
172.	<u>Notification No. B-14011/2/2024-ATD-II</u> 6.03.2024	The Competition Commission of India (Determination of Turnover or Income) Regulations, 2024.	-do-	-do-
173.	<u>Notification No. L-3(2)/Regl.-Gen. (Amdt.)/2024/ CCI</u> 10.05.2024	The Competition Commission of India (General) Amendment Regulations, 2024.	-do-	-do-
174.	<u>G.S.R.338(E)</u> 20.06.2024	The Special Economic Zones (Fourth Amendment) Rules, 2024.	30.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
175.	<u>G.S.R.314(E)</u> 6.06.2024	The Special Economic Zones (Third Amendment) Rules, 2024.	-do-	-do-
176.	<u>G.S.R.105(E)</u> 12.02.2024	The Special Economic Zones (Amendment) Rules, 2024.	-do-	-do-
177.	<u>G.S.R.194(E)</u> 14.03.2024	The Special Economic Zones (Second Amendment) Rules, 2024.	-do-	-do-
178.	<u>Notification No. Senate – 12/12/2023</u> 21.06.2024	The National Institute of Design Madhya Pradesh Ordinance, 2023.	-do-	Published in Gazette of India, Extraordinary, Part-III, Section 4.
179.	<u>G.S.R.226(E)</u> 21.03.2024	The Insecticides (Second Amendment) Rules, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).

180.	<u>G.S.R.228(E)</u> 22.03.2024	The Insecticides (Third Amendment) Rules, 2024.	30.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
181.	<u>S.O.5389(E)</u> 20.12.2023	The Plant Quarantine (Regulation of Import into India) (Fifteenth Amendment) Order, 2023.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
182.	<u>S.O.94(E)</u> 09.01.2024	The Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2024.	-do-	-do-
183.	<u>S.O.400(E)</u> 01.02.2024	The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2023.	-do-	-do-
184.	<u>S.O.1591(E)</u> 01.04.2024	The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2024.	-do-	-do-
185.	<u>S.O.1593(E)</u> 02.04.2024	The Plant Quarantine (Regulation of Import into India) (fourth Amendment) Order, 2024.	-do-	-do-
186.	<u>S.O.1601(E)</u> 03.04.2024	The Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2024.	-do-	-do-
187.	<u>S.O.1602(E)</u> 03.04.2024	The Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2024.	-do-	-do-
188.	<u>S.O.2195(E)</u> 05.06.2024	The Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2024.	-do-	-do-
189.	<u>S.O.2477(E)</u> 27.06.2024	The Plant Quarantine (Regulation of Import into India) (Ninth Amendment) Order, 2024.	-do-	-do-

190.	<u>G.S.R.82(E)</u> 31.01.2024	The Non-Basmati Aromatic Rice Grading and marking Rules, 2024.	30.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
191.	<u>G.S.R.316(E)</u> 7.06.2024	The Honey Grading and Marking Rules, 2024.	-do-	-do-
192.	<u>G.S.R.371(E)</u> 5.07.2024	The General Grading and marking (Amendment) Rules, 2024.	-do-	-do-
193.	<u>G.S.R.308(E)</u> 4.06.2024	The Ministry of Home Affairs, Central Reserve Police Force, Tradesmen Cadre, Head Constable (Cook) and Head Constable (Water Carrier), Group 'C' Posts, Recruitment Rules, 2024.	-do-	-do-
194.	<u>G.S.R.277(E)</u> 16.05.2024	The Central Reserve Police Force, Pioneer Cadre (Group 'B' and Group 'C' Posts) Recruitment Rules, 2024.	-do-	-do-
195.	<u>G.S.R.220(E)</u> 19.03.2024	The Ministry of Home Affairs, Central Reserve Police Force, Technical Cadre, Sub-Inspector (Armourer) and Sub-Inspector (Motor Mechanic), Group 'B' Posts, Recruitment Rules, 2024.	-do-	-do-
196.	<u>G.S.R.147(E)</u> 29.02.2024	The Ministry of Home Affairs, Central Reserve Police Force, Technical Cadre, Tradesmen Cadre, Assistant Sub-Inspector (Carpenter), Group 'C' Post, Recruitment Rules, 2024.	-do-	-do-
197.	<u>G.S.R.26</u> 9.03.2024	The Ministry of Home Affairs, Assam Rifles Naib Subedar (Draughtsman), Group 'B' (Combatised) Posts Recruitment Rules, 2024.	-do-	Published in Weekly Gazette of India, Part-II, Section 3, sub-section (i).

198.	<u>G.S.R.55</u> 18.05.2024	The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Engineering Cadre, Inspector (Draughtsman), Inspector (Pioneer), Sub-Inspector (Draughtsman) and Sub-Inspector (Pioneer), Group 'B' Posts, Recruitment Rules, 2024.	30.07.2024	Published in Weekly Gazette of India, Part-II, Section 3, sub-section (i).
199.	<u>G.S.R.198</u> 23.12.2023	The Ministry of Home Affairs, Sashastra Seema Bal Group 'A' Combatised (Gazetted) Ministerial and Private Secretary Cadre Post Recruitment Rules, 2023.	-do-	-do-
200.	<u>G.S.R.33</u> 16.03.2024	The Sashastra Seema Bal Group 'A' Combatised Engineering Cadre Recruitment (Amendment) Rules, 2024.	-do-	-do-
201.	<u>G.S.R.31</u> 16.03.2024	The Ministry of Home Affairs, Sashastra Seema Bal, Assistant Sub-Inspector (Veterinary), Head Constable (Veterinary) and Constable (Veterinary), Group 'C' Posts, Recruitment Rules, 2024.	-do-	-do-
202.	<u>G.S.R.54</u> 18.05.2024	The Ministry of Home Affairs, Sashastra Seema Bal, Combatised, Communication Cadre, Inspector (Communication) and Sub-Inspector (Communication), Group 'B' Posts, Recruitment Rules, 2024.	-do-	-do-
203.	<u>G.S.R.16</u> 24.02.2024	The Ministry of Home Affairs, Sashastra Seema Bal, Combatised, Paramedical Cadre (Group 'B' Posts) Recruitment Rules, 2024.	-do-	-do-

204.	<u>G.S.R.75</u> 15.06.2024	The Ministry of Home Affairs, Sashastra Seema Bal, Combatised, Ministerial and Stenographer Cadre, Assistant Sub-Inspector (Stenographer), Assistant Sub-Inspector (Ministerial) and Head Constable (Ministerial), Group 'C' Posts, Recruitment Rules, 2024.	30.07.2024	Published in Weekly Gazette of India, Part-II, Section 3, sub-section (i).
205.	<u>G.S.R.01</u> 13.01.2024	The Sashastra Seema Bal, Combatised, Ministerial and Stenographers (Non-Gazetted) Group 'B' Posts Recruitment Rules, 2024.	-do-	-do-
206.	<u>G.S.R.32</u> 16.03.2024	The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Communication Cadre, Assistant Sub-Inspector (Communication) and Head Constable (Communication), Group 'C' Posts, Recruitment Rules, 2024.	-do-	-do-
207.	<u>G.S.R.17</u> 24.02.2024	The Sashastra Seema Bal Combatised Para-Medical Cadre (Group 'C' Posts) Recruitment Rules, 2024.	-do-	-do-
208.	<u>G.S.R.74</u> 15.03.2024	The Ministry of Home Affairs, Sashastra Seema Bal Combatised, Inspector (Junior Hindi Translator) Group 'B' Post, Recruitment Rules, 2024.	-do-	-do-
209.	<u>G.S.R.56</u> 18.05.2024	The Ministry of Home Affairs, Sashastra Seema Bal Combatised, Constable (Driver), Group 'C' Post, Recruitment Rules, 2024.	-do-	-do-

210.	<u>Ordinance No. 408/DRPCAU (VC), Pusa</u> 25.10.2023	Notifying the conditions of residence of the students of the Dr. Rajendra Prasad Central Agricultural University, Pusa.	30.07.2024	Published in Gazette of India, Part-III, Section 4.
211.	<u>Ordinance No. 409/DRPCAU (VC), Pusa</u> 25.10.2023	Notifying the procedure of appointment and emoluments of employees other than those for whom provisions has been made in the Statutes in the Dr. Rajendra Prasad Central Agricultural University, Pusa.	-do-	-do-
212.	<u>Ordinance No. 410/DRPCAU (VC), Pusa</u> 25.10.2023	Notifying the provision of establishment of Special Centres, Specialized Laboratories in the Dr. Rajendra Prasad Central Agricultural University, Pusa, mentioned therein.	-do-	-do-
213.	<u>Ordinance No. 411/DRPCAU (VC), Pusa</u> 25.10.2023	Notifying the manner of co-operation and collaboration with other Universities and authorities including learned bodies or associations/ Industries in the Dr. Rajendra Prasad Central Agricultural University, Pusa, mentioned therein.	-do-	-do-
214.	<u>Ordinance No. 412/DRPCAU (VC), Pusa</u> 25.10.2023	Regarding the management of colleges and institutions established by the University in the Dr. Rajendra Prasad Central Agricultural University, Pusa.	-do-	-do-
215.	<u>Ordinance No. 413/DRPCAU (VC), Pusa</u> 25.10.2023	Notifying the conditions of residence of the students of the Dr. Rajendra Prasad Central Agricultural University, Pusa.	-do-	-do-
216.	<u>Ordinance No. 414/DRPCAU (VC), Pusa</u> 25.10.2023	Notifying the setting up of a mechanism for redressal of grievances of employees in the Dr. Rajendra Prasad Central Agricultural University, Pusa, mentioned therein.	-do-	-do-

217.	<u>S.O.1626(E)</u> 05.04.2024	Notifying nomination of Shri Vivek Ranjan Maitrey, Director, Handloom & Sericulture, Government of Bihar, to serve as member of Central Silk Board for a period of three years from the date of publication of the notification, subject to provisions of the Central Silk Board Act, 1948.	30.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
218.	<u>S.O.1077(E)</u> 06.03.2024	Notifying nomination of Smt. Kajori Rajkhowa, Director of Sericulture, Govt. of Assam to serve as member of Central Silk Board for a period of three years from the date of publication of the notification, subject to provisions of the Central Silk Board Act, 1948.	-do-	-do-
219.	<u>S.O.1934(E)</u> 07.05.2024	Notifying nomination of Shri Shailendra Kumar, IAS, Principal Secretary, Govt. of J&K, Agriculture Production Department, to serve as member of Central Silk Board for a period of three years from the date of publication of the notification, subject to provisions of the Central Silk Board Act, 1948.	-do-	-do-
220.	<u>S.O.2500(E)</u> 28.06.2024	Making certain amendments in the Notification No. S.O.5459(E) dated 26 th December, 2023.	-do-	-do-
221.	<u>G.S.R..251(E)</u> 22.04.2024	The Indian Police Service (Fixation of cadre Strength) Amendment Regulations, 2024.	31.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
222.	<u>G.S.R.252(E)</u> 22.04.2024	The Indian Police Service (Pay) Amendment Rules, 2024.	-do-	-do

223.	<u>G.S.R.367(E)</u> 4.07.2024	The Indian Administrative Service (Fixation of Cadre Strength) Amendment Rules, 2024.	31.07.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
224.	<u>G.S.R.368(E)</u> 4.07.2024	The Indian Administrative Service (Pay) Amendment Rules, 2024.	-do-	-do-
225.	<u>S.O.1317(E)</u> 13.03.2024	Designating the Court of the Additional Session Judge-03, South, Saket, New Delhi and the Court of the District Judge-I, Panaji, Goa as the Designated Courts for the trial of offences punishable under the India Antarctic Act, 2022 under Section 57 of the said Act.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
226.	<u>G.S.R.353(E)</u> 28.06.2024	The Anusandhan National Research Foundation Rules, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
227.	<u>G.S.R.342(E)</u> 24.06.2024	The Public Examinations (Prevention of Unfair Means) Rules, 2024.	-do-	-do-
228.	<u>Notification No. F.No. HQ-16016/1/2023-EU-I-HQ(E)</u> 16.01.2024	The Aadhaar (Enrolment and Update) Amendment Regulation, 2024.	-do-	Published in Gazette of India, Part-III, Section 4.
229.	<u>Notification No. F.No. A-12013/13/RR/2016-UIDAI(E)</u> 25.01.2024	The Unique Identification Authority of India (Appointment of Officers and Employees) Amendment, Regulation, 2024.	-do-	-do-
230.	<u>Notification No. F.No. HQ-16016/1/2023-EU-I-HQ(E)</u> 27.01.2024	The Aadhaar (Enrolment and Update) Second Amendment Regulations, 2024.	-do-	-do-
231.	<u>Notification No. F.No. HQ-13073/1/2024-AUTH-II-HQ/C-13751(E)</u> 27.01.2024	The Aadhaar (Sharing of Information) Amendment Regulations, 2024.	-do-	-do-

232.	<u>Notification No. F.No. HQ-13073/1/2020-AUTH-II-(E)</u> 31.01.2024	The Aadhaar (Payment of Fees for Performance of Authentication) Amendment Regulations, 2024.	31.07.2024	Published in Gazette of India, Part-III, Section 4.
233.	<u>Notification No. F.No. HQ-13073/1/2020-AUTH-II-(E)</u> 31.01.2024	The Aadhaar (Authentication and Offline Verification) Amendment Regulations, 2024.	-do-	-do-
234.	<u>G.S.R. 306(E)</u> 4.06.2024	The Central Consumer Protection Authority (Recruitment, Salary, Allowances and other Terms and Conditions of Service of Officers and Other Employees of Central Authority) Rules, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
235.	<u>G.S.R. 151(E)</u> 1.03.2024	The Press and Registration of Periodicals Rules, 2024.	-do-	-do-
236.	<u>G.S.R. 345(E)</u> 24.06.2024	Amending notification number G.S.R.1220(E) dated 19 th December, 2018 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.	-do-	-do-
237.	<u>Notification No. JERC:-01/2009</u> 3.01.2024	The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Conduct of Business) (6 th Amendment) Regulations, 2023.	01.08.2024	Published in Gazette of India, Part-III, Section 4.
238.	<u>Notification No. JERC-14/2010</u> 6.06.2024	The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Procurement of Renewable Energy) (Fifth Amendment) Regulations, 2024.	-do-	-do-

239.	<u>Notification No. 19/20/2015-JERC/1680</u> 12.06.2024	The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Standard of Performance for Distribution Licensees) (First Amendment) Regulations, 2024.	01.08.2024	Published in Gazette of India, Part-III, Section 4.
240.	<u>Notification No. JERC-JKL/Reg/2024/01</u> 28.02.2024	The Joint Electricity Regulatory Commission for the Union Territory of Jammu and Kashmir and Union Territory of Ladakh (Micro-Grid Renewable Energy Generation and Supply) Regulations, 2024.	-do-	-do-
241.	<u>Notification No. JERC-JKL/Reg/2024/02</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Green Energy Open Access) Regulations, 2024.	-do-	-do-
242.	<u>Notification No. JERC-JKL/Reg/2024/04</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Grant of Connectivity and Open Access in Intra-State Transmission & Distribution and related matters) Regulations, 2024.	-do-	-do-
243.	<u>Notification No. JERC-JKL/Reg/2024/07</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Smart Grid) Regulations, 2024.	-do-	-do-

244.	<u>Notification No. JERC-JKL/Reg/2024/08</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Deviation Settlement Mechanism and other Related Matters) Regulations, 2024.	01.08.2024	Published in Gazette of India, Part-III, Section 4.
245.	<u>Notification No. JERC-JKL/Reg/2024/09</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Terms and Conditions for Tariff Determination for grid-interactive Renewable Energy Sources) Regulations, 2024.	-do-	-do-
246.	<u>Notification No. JERC-JKL/Reg/2023/17</u> 11.12.2023	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Transmission Performance Standards) Regulations, 2023.	-do-	-do-
247.	<u>Notification No. JERC-JKL/Reg/2025/16</u> 11.12.2023	The “Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Demand Side Management) Regulations, 2023”.	-do-	-do-
248.	<u>Notification No. JERC-JKL/Reg/2024/05</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Renewable Purchase Obligations & its Compliance) Regulations, 2024.	-do-	-do-

249.	<u>Notification No. JERC-JKL/Reg/2024/03</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Treatment of Income from Other Business of Transmission Licensees and Distribution Licensees) Regulations, 2024.	01.08.2024	Published in Gazette of India, Part-III, Section 4.
250.	<u>Notification No. JERC-JKL/Reg/2024/06</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Licensee's Power to Recover Expenditure incurred in providing supply and other miscellaneous charges) Regulations, 2024.	-do-	-do-
251.	<u>Notification No. JERC-JKL/Reg/2023/19</u> 12.12.2023	The "Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (State Grid Code) Regulations, 2023".	-do-	-do-
252.	<u>Notification No. JERC-JKL/Reg/2023/18</u> 11.12.2023	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Distribution Code) Regulations, 2023.	-do-	-do-
253.	<u>Notification No. L-1/268/2022/CERC</u> 1.07.2024	The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.	-do-	-do-
254.	<u>Notification No. RA-14026(11)/1/2023-CERC</u> 16.07.2024	The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2024.	-do-	-do-

255.	<u>G.S.R.154(E)</u> 4.03.2024	The Petroleum (Amendment) Rules, 2024.	01.08.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
256.	<u>G.S.R.176(E)</u> 12.03.2024	The Lubricating Oils and Greases (Processing, Supply and Distribution Regulation) Amendment Order, 2024.	-do-	-do-
257.	<u>G.S.R.208(E)</u> 15.03.2024	The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Mal Practices) Amendment Order, 2024.	-do-	-do-
258.	<u>Notification No. F.No. TE-32/2/2023-NDSA-MOWR</u> 14.03.2024	The National Dam Safety Authority Regulations, 2023.	-do-	Published in Gazette of India, Part-III, Section 4.
259.	<u>Notification No. F.No. TE-32/2/2023-NDSA-MOWR</u> 6.05.2024	The Inspection, Instrumentation, Seismic Data, Risk assessment and Evaluation of Specified Dam Regulations, 2024.	-do-	-do-
260.	<u>Notification No. F.No. TE-32/2/2023-NDSA-MOWR</u> 28.05.2024	The Surveillance, Inspection and Hydro-metrological Stations of Specified Dams Regulations, 2024.	-do-	-do-
261.	<u>Notification No. F.No. TE-32/2/2023-NDSA-MOWR</u> 10.06.2024	The Quality Control Measures for Dam Construction Regulations, 2024.	-do-	-do-
262.	<u>G.S.R.466(E)</u> 31.07.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19 th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude from Rs. 7000/MT to Rs. 4600/MT under sub-section (2) of Section 38 of the Central Excise Act, 1944.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).

263.	<u>G.S.R.467(E)</u> 31.07.2024	Seeking to amend Notification No. 50/2017-Customs dated 30 th June, 2017 to reduce the applicable BCD rate with effect from 1 st August, 2024, on Laboratory chemicals (excluding undenatured ethyl alcohol of any alcoholic strength), falling under HS 9802 00 00, for use in laboratory or for use in Research and Development purpose from 150% to 10%, subject to prescribed undertaking from the concerned importer under Section 159 of the Customs Act, 1962.	01.08.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
264.	<u>G.S.R.360(E)</u> 2.07.2024	The Drugs (Fourth Amendment) Rules, 2024.	02.08.2024-	-do-
265.	<u>G.S.R.95(E)</u> 5.02.2024	The Drugs (Amendment) Rules, 2024.	-do-	-do-
266.	<u>G.S.R.216(E)</u> 18.03.2024	The Drugs (Second Amendment) Rules, 2024.	-do-	-do-
267.	<u>G.S.R.293(E)</u> 28.05.2024	The Drugs (Third Amendment) Rules, 2024.	-do-	-do-
268.	<u>G.S.R.188(E)</u> 13.03.2024	The National Nursing and Midwifery Commission (Annual Statement of Accounts, Submission of Annual Report and other Reports and Statements) Rules, 2024.	-do-	-do-
269.	<u>G.S.R.187(E)</u> 13.03.2024	The National Nursing and Midwifery Commission Rules, 2024.	-do-	-do-
270.	<u>G.S.R.186(E)</u> 13.03.2024	The National Dental Commission (Annual Statement of Accounts, Annual Report and Other Reports and Statements) Rules, 2024.	-do-	-do-
271.	<u>G.S.R.189(E)</u> 13.03.2024	The National Dental Commission Rules, 2024.	-do-	-do-
272.	<u>G.S.R.295(E)</u> 28.05.2024	The Inland Vessels (Design and Construction) Rules, 2024.	-do-	-do-

273.	<u>Notification No. F.NO. CHPA/RRC/001/2024</u> 10.05.2024	The Board of Major Port Authority for Chennai Port (Meetings of Board and Transaction of Business) Regulations, 2024.	02.08.2024	Published in Gazette of India, Part-III, Section 4.
274.	<u>Notification No. F.NO. GAD/G/REG/502</u> 7.03.2024	The Board of Major Port Authority for Mumbai Port (Meetings of Board and Transaction of Business) Regulations, 2024.	-do-	-do-
275.	<u>Notification No. F.NO. SMPK/01/2024-25</u> 15.06.2024	The Board of Major Port Authority for Syama Prasad Mookerjee Port (Meetings of Board and Transactions of Business) Regulations, 2024.	-do-	-do-
276.	<u>Notification No. IMU/HQ/ADM/Notification/2024/01</u> 28.03.2024	Amending Statute 16(1)(k) regarding Membership, Constitution/Quorum and Tenure of the Planning Board and Regulation for the conduct of Planning Board Meeting under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.	-do-	-do-
277.	<u>G.S.R.254(E)</u> 23.04.2024	The Apprenticeship (Amendment) Rules, 2024.	05.08.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
278.	<u>G.S.R.432(E)</u> 23.07.2024	Seeking to amend Notification No. 154/94-Customs, dated the 13 th June, 1994 providing duty free imports of commercial samples.	-do-	-do-
279.	<u>G.S.R.433(E)</u> 23.02.2021	Seeking to amend Notification No. 50/2017-Customs, dated the 30 th June, 2017.	-do-	-do-

280.	<u>G.S.R.434(E)</u> 23.07.2024	Seeking to amend Notification No. 22/2022-Customs, dated the 30 th April, 2022.	05.08.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
281.	<u>G.S.R.435(E)</u> 23.07.2024	Seeking to amend Notification No. 11/2021-Customs, dated the 1 st February, 2021.	-do-	-do-
282.	<u>G.S.R.436(E)</u> 23.07.2024	Seeking to amend Notification No. 57/2000-Customs, dated the 8 th May, 2000.	-do-	-do-
283.	<u>G.S.R.437(E)</u> 23.07.2024	Seeking to amend Notification Nos. 25/1999-Customs, 25/2002-Customs and 57/2017-Customs dated 23rd July, 2024.	-do-	-do-
284.	<u>G.S.R.438(E)</u> 23.07.2024	Seeking to amend Notification No. 8/2020-Customs dated 1st February, 2024.	-do-	-do-
285.	<u>G.S.R.439(E)</u> 23.07.2024	Seeking to provide exemption/concessional rate of BCD and SWS to critical minerals.	-do-	-do-
286.	<u>G.S.R.440(E)</u> 23.07.2024	Seeking to amend Notification No. 27/2011-Customs dated 1st March, 2011.	-do-	-do-
287.	<u>G.S.R.441(E)</u> 23.07.2024	Seeking to amend 32 notifications in order to extend their validity to a further period and amend Notification No. 153/94-Customs to extend the time period for re-export of certain foreign origin goods when imported for maintenance, repair and overhaul.	-do-	-do-
288.	<u>G.S.R.442(E)</u> 23.07.2024	Seeking to amend Notification No. 45/2017-Customs dated 30th June, 2017.	-do-	-do-

289.	<u>Notification No. 46/2024-Customs (N.T.)</u> 28.06.2024	Regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.	05.08.2024	-
290.	<u>Notification No. 49/2024-Customs (N.T.)</u> 15.07.2024	Regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.	-do-	-
291.	<u>G.S.R.443(E)</u> 23.07.2024	The Customs Tariff (Identification, Assessment and Collection Countervailing Duty on Subsidized Articles and for Determination of Injury) Amendment Rules, 2024	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
292.	<u>G.S.R.428(E)</u> 22.07.2024	The Debts Recovery Appellate Tribunal, Chennai and Debts Recovery Tribunals at Ernakulam, Chennai, Madurai, Coimbatore and Bangalore Recruitment (Amendment) Rules, 2024.	-do-	-do-
293.	<u>G.S.R.429(E)</u> 22.07.2024	The Debts Recovery Appellate Tribunal Delhi and Debt Recovery Tribunals at Chandigarh, Delhi and Jaipur Recruitment (Amendment) Rules, 2024.	-do-	-do-
294.	<u>G.S.R.430(E)</u> 22.07.2024	The Debts Recovery Appellate Tribunal, Mumbai and Debt Recovery Tribunals at Aurangabad, Mumbai, Ahmedabad, Pune and Nagpur Recruitment (Amendment) Rules, 2024.	-do-	-do-
295.	<u>Notification No. SEBI/LAD-NRO/GN/2024/188</u> 02.07.2024	The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2024.	-do-	Published in Gazette of India, Part-III, Section 4.

296.	<u>Notification No. SEBI/LAD-NRO/GN/2024/189</u> 10.07.2024	The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2024.	05.08.2024	Published in Gazette of India, Part-III, Section 4.
297.	<u>Notification No. SEBI/LAD-NRO/GN/2024/190</u> 10.07.2024	The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Amendment) Regulations, 2024.	-do-	-do-
298.	<u>Notification No. SEBI/LAD-NRO/GN/2024/191</u> 11.07.2024	The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2024.	-do-	-do-
299.	<u>Notification No. SEBI/LAD-NRO/GN/2024/192</u> 11.07.2024	The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Second Amendment) Regulations, 2024.	-do-	-do-
300.	<u>Notification No. SEBI/LAD-NRO/GN/2024/193</u> 12.07.2024	The Securities and Exchange Board of India (Real Estate Investment Trusts) (Second Amendment) Regulations, 2024.	-do-	-do-
301.	<u>Notification No. SEBI/LAD-NRO/GN/2024/194</u> 18.07.2024	The Securities and Exchange Board of India (Alternative Investment Funds) (Third Amendment) Regulations, 2024.	-do-	-do-
302.	<u>Notification No. FEMA 400/2022-RB</u> 22.08.2022	The Foreign Exchange Management (Overseas Investment) Regulations, 2022.	-do-	-do-
303.	<u>Notification No. FEMA 3(R)/(3)/2022-RB</u> 29.07.2022	The Foreign Exchange Management (Borrowing and Lending) (Third Amendment) Regulations, 2022.	-do-	-do-
304.	<u>Notification No. FEMA.396(1)/2021-RB</u> 21.10.2021	The Foreign Exchange Management (Debt Instruments) (First Amendment) Regulations, 2021.	-do-	-do-
305.	<u>Notification No. FEMA.23(R)/(5)/2021-RB</u> 10.09.2021	The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2021.	-do-	-do-

306.	<u>Notification No. FEMA 3(R)/2/2021-RB</u> 28.05.2021	The Foreign Exchange Management (Borrowing and Lending) (Amendment) Regulations, 2021.	05.08.2024	Published in Gazette of India, Part-III, Section 4.
307.	<u>Notification No. FEMA 23(R)/(4)/2021-RB</u> 11.01.2021	The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2021.	-do-	-do-
308.	<u>Notification No. FEMA 6(R)/(3)/2020-RB</u> 04.12.2020	The Foreign Exchange Management (Export and Import of Currency) (Second Amendment) Regulations, 2020.	-do-	-do-
309.	<u>Notification No. FEMA.399/RB-2020</u> 28.12.2020	The Foreign Exchange Management (Margin for Derivative Contracts) Regulations, 2020.	-do-	-do-
310.	<u>Notification No. FEMA.6(R)/12/2020-RB</u> 18.08.2020	The Foreign Exchange Management (Export and Import of Currency) (Amendment) Regulations, 2020.	-do-	-do-
311.	<u>Notification No. FEMA 395(1)/2020-RB</u> 18.06.2020	The Foreign Exchange Management (Mode of Payment and Reporting of Non-Debt Instruments) (Amendment) Regulations, 2020.	-do-	-do-
312.	<u>Notification No. FEMA 23(R)/(3)/2020-RB</u> 31.03.2020	The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2020.	-do-	-do-
313.	<u>Notification No. FEMA 14(R)/(2)/2020-RB</u> 06.03.2020	The Foreign Exchange Management (Manner of Receipt and Payment) (Second Amendment) Regulations, 2020.	-do-	-do-
314.	<u>Notification No. FEMA.398/RB-2020</u> 03.03.2020	The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (First Amendment) Regulations, 2020.	-do-	-do-
315.	<u>Notification No. FEMA.397/RB-2020</u> 16.01.2020	The Foreign Exchange Management (International Financial Services Centre) (Amendment) Regulations, 2020.	-do-	-do-

316.	<u>Notification No. FEMA 23(R) (2)/2019-RB</u> 09.12.2019	The Foreign Exchange Management Export of Goods & Services, Regulations 2019.	05.08.2024	Published in Gazette of India, Part-III, Section 4.
317.	<u>Notification No. FEMA 14(R)/(1)/2019-RB</u> 14.11.2019	The Foreign Exchange Management (Manner of Receipt and Payment) (Amendment) Regulations, 2019.	-do-	-do-
318.	<u>Notification No. FEMA 5(R)/(3)/2019-RB</u> 14.11.2019	The Foreign Exchange Management (Deposit) (Third Amendment) Regulations, 2019.	-do-	-do-
319.	<u>G.S.R.164(E)</u> 08.03.2024	The E-Waste (Management) Amendment Rules, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
320.	<u>G.S.R.177(E)</u> 12.03.2024	The Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2024.	-do-	-do-
321.	<u>Notification No. IBBI/2019-20/GN/REG 050</u> 20.11.2019	The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.	-do-	Published in Gazette of India, Part-III, Section 4.
322.	<u>Notification No. IBBI/2019-20/GN/REG 051</u> 20.11.2019	The Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.	-do-	-do-
323.	<u>Notification No. IBBI/2019-20/GN/REG 052</u> 27.11.2019	The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2019.	-do-	-do-
324.	<u>G.S.R.414(E)</u> 16.07.2024	The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).

325.	<u>G.S.R.431(E)</u> 22.07.2024	The Investor Education and Protection Fund Authority (Manner of Recruitment and Terms and Conditions of Service of Public Relation Officer and Assistant Manager) Rules, 2024.	05.08.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
326.	<u>G.S.R.255(E)</u> 29.04.2024	Nominating Members in Appellate Authority.	-do-	-do-
327.	<u>G.S.R.281(E)</u> 28.05.2024	Appointing Council Member in the Quality Review Board (QRB) of the Institute of Company Secretaries of India.	-do-	-do-
328.	<u>Notification No. ICSI/01/L/2024</u> 28.05.2024	Appointing Ms. Soma Baijal, Joint Secretary as the Director (Discipline) in the Institute of Company Secretaries of India w.e.f. 27th May, 2024 in place of Shri Ashok Kumar Dixit.	-do-	Published in Gazette of India, Part-III, Section 4.
329.	<u>S.O.1018(E)</u> 05.03.2024	The Resin Treated Compressed Wood Laminates (Quality Control) Order, 2024.	06.08.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
330.	<u>S.O.1071(E)</u> 06.03.2024	The Potable Water Bottles (Quality Control) Order, 2024.	-do-	-do-
331.	<u>S.O.1072(E)</u> 06.03.2024	The Insulated Flask, Bottles and Containers for Domestic Use (Quality Control) Order, 2024.	-do-	-do-
332.	<u>S.O.1307(E)</u> 12.03.2024	The Wood Based Boards (Quality Control) Order, 2024.	-do-	-do-
333.	<u>S.O.1377(E)</u> 15.03.2024	The Plywood and Wooden flush door shutters (Quality Control) Order, 2024.	-do-	-do-
334.	<u>S.O.1114(E)</u> 06.03.2024	The Air Cooler and Air Filter (Quality Control) Order, 2024.	-do-	-do-
335.	<u>S.O.1124(E)</u> 07.03.2024	The Electrical appliance fans (Quality Control) Order, 2023.	-do-	-do-
336.	<u>S.O.1125(E)</u> 07.03.2024	The Electrical Appliance for Skin or Hair care (Quality Control) Order, 2023.	-do-	-do-

337.	<u>S.O.1126(E)</u> 07.03.2024	The Electrical appliance for domestic clothes washing (Quality Control) Order, 2023.	06.08.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
338.	<u>S.O.1128(E)</u> 07.03.2024	The Electrical appliance for Kitchen (Quality Control) Order, 2023.	-do-	-do-
339.	<u>S.O.1142(E)</u> 07.03.2024	The Water meters and accessories (Quality Control) Order, 2023.	-do-	-do-
340.	<u>S.O.1253(E)</u> 11.03.2024	The Electrical Appliances for domestic water heating (Quality Control) Order, 2023.	-do-	-do-
341.	<u>S.O.1365(E)</u> 15.03.2024	The Cookware, Utensils and Cans for foods and beverages (Quality Control) Order, 2024.	-do-	-do-
342.	<u>S.O.1512(E)</u> 22.03.2024	The Aluminium and Aluminium Alloy Products (Quality Control) Order, 2024.	-do-	-do-
343.	<u>S.O.1801(E)</u> 26.04.2024	The Copper Products (Quality Control) Order, 2024.	-do-	-do-
344.	<u>S.O.1962(E)</u> 08.05.2024	The Telescopic Ball Bearing Drawer Slide (Quality Control) Order, 2024.	-do-	-do-
345.	<u>S.O.2112(E)</u> 28.05.2024	The Self-Contained Drinking Water Cooler (Quality Control) Order, 2024.	-do-	-do-
346.	<u>S.O.2173(E)</u> 04.06.2024	The Bottled Water Dispensers (Quality Control) Order, 2024.	-do-	-do-
347.	<u>S.O.2174(E)</u> 04.06.2024	The Precision Roller and Bush Chains, attachments and associated Chains sprockets (Quality Control) Order, 2024.	-do-	-do-
348.	<u>S.O.2587(E)</u> 21.06.2024	The Cast Iron Products (Quality Control) Order, 2024.	-do-	-do-
349.	<u>S.O.2581(E)</u> 04.07.2024	The Steel Wires or Strands, Nylon or Wire Ropes and Wire mesh (Quality Control) Order, 2024.	-do-	-do-

350.	<u>S.O.5293(E)</u> 12.12.2023	The Safes, Safe Deposit Locker Cabinets and Key locks (Quality Control) Order, 2023.	06.08.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
351.	<u>S.O.5294(E)</u> 12.12.2023	The Hinges (Quality Control) Order, 2023.	-do-	-do-
352.	<u>S.O.32(E)</u> 02.01.2024	The Air Conditioner and its related Parts, Hermetic Compressor and Temperature Sensing Controls (Quality Control) Order, 2023.	-do-	-do-
353.	<u>S.O.44(E)</u> 03.01.2024	The Laboratory Glassware (Quality Control) Order, 2023.	-do-	-do-
354.	<u>S.O.43(E)</u> 03.01.2024	The Electrical Accessories (Quality Control) Order, 2023.	-do-	-do-
355.	<u>S.O.1153(E)</u> 07.03.2024	The Gypsum based Building Materials (Quality Control) Order, 2024.	-do-	-do-
356.	<u>S.O.1152(E)</u> 07.03.2024	The Asbestos of Fibre Cement based Products (Quality Control) Order, 2024.	-do-	-do-
357.	<u>S.O.1252(E)</u> 11.03.2024	The V-Belt (Quality Control) Order, 2024.	-do-	-do-
358.	<u>Notification No. F.No. NIDJ/2024-25/Senate</u> 24.07.2024	The National Institute of Design, Assam First Ordinance, 2024.	-do-	Published in Gazette of India, Part-III, Section 4.
359.	<u>Notification No. F.No. Senate-20/07/2023</u> 26.07.2024	The National Institute of Design, Andhra Pradesh Ordinances, 2024	-do-	-do-
360.	<u>G.S.R.312(E)</u> 05.06.2024	The Calcium Carbide (Amendment) Rules, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
361.	<u>G.S.R.339(E)</u> 21.06.2024	The Boiler (Inquiry, Adjudication and Appeal) Rules, 2024.	-do-	-do-
362.	<u>G.S.R.408(E)</u> 16.07.2024	The Ghee Grading and Marking Rules, 2024.	-do-	-do-

363.	<u>S.O.795(E)</u> 20.02.2024	The Fertilizer (Inorganic, Organic or Mixed) (Control) Amendment Order, 2024.	06.08.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
364.	<u>S.O.1781(E)</u> 24.04.2024	The Fertilizer (Inorganic, Organic or Mixed) (Control) Second Amendment Order, 2024.	-do-	-do-
365.	<u>S.O.1963(E)</u> 08.05.2024	The Fertilizer (Inorganic, Organic or Mixed) (Control) (Third) Amendment Order, 2024.	-do-	-do-
366.	<u>G.S.R.41</u> 13.04.2024	The Ministry of Home Affairs, National Fire Service College, Nagpur, Stenographer Grade 1 (Group 'B' Post) Recruitment Rules, 2024.	-do-	Published in Weekly Gazette of India, Part-II, Section 3, sub-section (i).
367.	<u>G.S.R.43</u> 13.04.2024	The Ministry of Home Affairs, National Fire Service College, Nagpur, Multi Tasking Staff Recruitment Rules, 2024.	-do-	-do-
368.	<u>G.S.R.44</u> 13.04.2024	The Ministry of Home Affairs, National Fire Service College, Nagpur, Lower Division Clerk (Group 'C' post) Recruitment Rules, 2024.	-do-	-do-
369.	<u>G.S.R.48</u> 27.04.2024	The Ministry of Home Affairs, National Fire Service College, Nagpur, Radio Mechanic (Group 'C' post) Recruitment Rules, 2024.	-do-	-do-
370.	<u>G.S.R.86</u> 29.06.2024	The Ministry of Home Affairs, National Fire Service College, Nagpur, Electrician (Group 'C' post) Recruitment Rules, 2024.	-do-	-do-
371.	<u>G.S.R.87</u> 29.06.2024	The Ministry of Home Affairs, National Fire Service College, Nagpur, Leading Fireman (Group 'C' post) Recruitment Rules, 2024.	-do-	-do-

372.	<u>G.S.R.88</u> 29.06.2024	The Ministry of Home Affairs, National Fire Service College, Nagpur, Lower Division Clerk (Group 'C' post) Recruitment (Amendment) Rules, 2024.	06.08.2024	Published in Weekly Gazette of India, Part-II, Section 3, sub-section (i).
373.	<u>G.S.R.284(E)</u> 20.05.2024	The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Judge Attorney General (Deputy Inspector General) and Deputy Judge Attorney General (Deputy Commandant) Group 'A' Posts, Recruitment Rules, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
374.	<u>G.S.R.318(E)</u> 10.06.2024	The Indo-Tibetan Border Police Force, Combatant Ministerial and Combatant Stenographer Cadre (Group 'B' Posts) Recruitment Rules, 2024.	-do-	-do-
375.	<u>G.S.R.136(E)</u> 26.02.2024	The Indo-Tibetan Border Police Force, Armourer Cadre (Group 'A' posts) Recruitment (Amendment) Rules, 2019.	-do-	-do-
376.	<u>G.S.R.288(E)</u> 22.05.2024	The Ministry of Home Affairs, Indo-Tibetan Border Police Force, General Duty Cadre (Group 'B' posts) Recruitment Rules, 2024.	-do-	-do-
377.	<u>G.S.R.137(E)</u> 26.02.2024	The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Deputy Commandant (Official Language) and Assistant Commandant (Official Language) Group 'A' Posts, Recruitment Rules, 2024.	-do-	-do-
378.	<u>G.S.R.319(E)</u> 10.06.2024	The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Education and Stress Counsellor Cadre, Inspector (Education and Stress Counsellor) and Sub-Inspector (Education and Stress Counsellor), Group 'B' Posts, Recruitment Rules, 2024.	-do-	-do-

379.	<u>G.S.R.79</u> 22.06.2024	The Ministry of Home Affairs, Assam Rifles, Subedar Major (Stenographer-cum-Private Secretary), Subedar (Stenographer-cum-Personal Assistant) and Naib Subedar (Stenographer-cum-Personal Assistant), Group 'B' Posts, Recruitment Rules, 2024.	06.08.2024	Published in Weekly Gazette of India, Part-II, Section 3, sub-section (i).
380.	<u>G.S.R.172</u> 11.03.2024	The Citizenship (Amendment) Rules, 2024.	-do-	-do-
381.	<u>G.S.R.203(E)</u> 15.03.2024	The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2024.	07.08.2024	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
382.	<u>S.O.2718(E)</u> 11.07.2024	The Removal of Licensing Requirements, Stocks Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
383.	<u>S.O.2403(E)</u> 21.06.2024	The Removal of Licensing Requirements, Stocks Limits and Movement Restrictions on Specified Foodstuffs (First Amendment) Order, 2024.	-do-	-do-
384.	<u>G.S.R.364(E)</u> 04.07.2024	The Prasar Bharati (Broadcasting Corporation of India) Deputy Director of Administration (Amendment) Recruitment Rules, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
385.	<u>G.S.R.317(E)</u> 07.06.2024	The Cinematograph (Adjudication of Penalty) Rules, 2024.	-do-	-do-
386.	<u>G.S.R.214(E)</u> 15.03.2024	The Cinematograph (Certification) Rules, 2024.	-do-	-do-
387.	<u>G.S.R.165(E)</u> 08.03.2024	The Coal Mines Pension (Amendment) Scheme, 2024.	-do-	-do-
388.	<u>G.S.R.409(E)</u> 16.07.2024	The Railway Servants (Discipline and Appeal) (Second Amendment) Rules, 2024.	-do-	-do-
389.	<u>G.S.R.369(E)</u> 05.07.2024	The Haj Committee (Amendment) Rules, 2024	-do-	-do-

390.	<u>Notification No. L-1/236/2018/CERC</u> 26.12.2023	The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2023.	08.08.2024	Published in Gazette of India, Part-III, Section 4.
391.	<u>G.S.R.249(E)</u> 22.04.2024	The Oil Industry Development Board Staff Provident Fund (Amendment) Rules, 2024.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
392.	<u>G.S.R.886(E)</u> 08.12.2023	The Central Motor Vehicles (Tenth Amendment) Rules, 2023.	-do-	-do-
393.	<u>G.S.R.899(E)</u> 18.12.2023	Corrigendum to Notification No. G.S.R.886(E) dated 8 th December, 2023.	-do-	-do-
394.	<u>G.S.R.27(E)</u> 05.01.2024	The Central Motor Vehicles (First Amendment) Rules, 2024.	-do-	-do-
395.	<u>G.S.R.32(E)</u> 05.01.2024	The Motor Vehicles (Third Party Insurance Base Premium and Liability) Amendment Rules, 2024.	-do-	-do-
396.	<u>G.S.R.38(E)</u> 15.01.2024	The Central Motor Vehicles (Second Amendment) Rules, 2024.	-do-	-do-
397.	<u>G.S.R.141(E)</u> 28.02.2024	The Central Motor Vehicles (Third Amendment) Rules, 2024.	-do-	-do-
398.	<u>G.S.R.159(E)</u> 06.03.2024	The Central Motor Vehicles (Fourth Amendment) Rules, 2024.	-do-	-do-
399.	<u>G.S.R.163(E)</u> 08.03.2024	The Central Motor Vehicles (Fifth Amendment) Rules, 2024.	-do-	-do-
400.	<u>G.S.R.174(E)</u> 11.03.2024	The Central Motor Vehicles (Sixth Amendment) Rules, 2024.	-do-	-do-
401.	<u>G.S.R.195(E)</u> 14.03.2024	The Central Motor Vehicles (Seventh Amendment) Rules, 2024.	-do-	-do-

402.	<u>G.S.R.212(E)</u> 15.03.2024	The Central Motor Vehicles (Registration and Functions of Vehicles Scrapping Facility) Amendment Rules, 2024.	08.08.2024	- Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
403.	<u>G.S.R.354(E)</u> 28.06.2024	The Central Motor Vehicles (Eighth Amendment) Rules, 2024.	-do-	-do-
404.	<u>G.S.R.407(E)</u> 16.07.2024	The Central Motor Vehicles (Ninth Amendment) Rules, 2024.	-do-	-do-
405.	<u>G.S.R.119(E)</u> 21.02.2024	The Surrogacy (Regulation) Amendment Rules, 2024	09.08.2024	-do-
406.	<u>Notification No. FEMA.10R(3)/2024-RB</u> 23.04.2024	The Foreign Exchange Management (Foreign Currency Accounts by a person resident in India) (Amendment) Regulations, 2024.	-do-	Published in Gazette of India, Part-III, Section 4.
407.	<u>Notification No. FEMA.395(2)/2024-RB</u> 23.04.2024	The Foreign Exchange Management (Mode of Payment and Reporting of Non-Debt Instruments) (Amendment) Regulations, 2024.	-do-	-do-
408.	<u>Notification No. FEMA.5(R)/(4)2024-RB</u> 06.05.2024	The Foreign Exchange Management (Deposit) (Fourth Amendment) Regulations, 2024	-do-	-do-
409.	<u>S.O.3058(E)</u> 31.07.2024	Making certain amendments in the Notification No. 36/2001-Customs (N.T.) dated 3rd August, 2001.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
410.	<u>G.S.R.456(E)</u> 29.07.2024	Making certain amendments in the Notification No. 22/2022-Customs dated 30th April, 2022.	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).

411.	<u>Ad-hoc Exemption order No. 5 of 2024</u> 23.07.2024	Exempting from payment of Customs Duty in terms of section 25(2) of Customs Act, 1962 for re-importation of one unit of Liebherr Heavy Lift Crawler Crane (Model: LR 1350/1, Sl.No. 074113) by Bharat Heavy Electricals Limited	-do-	-
412.	<u>Notification No. LW/GN/2790/2024/001</u> 08.04.2024	The Board of Major Port Authority for Deendayal Port (Meetings and Transactions of Business) Regulations, 2023.	-do-	Published in Gazette of India, Part-III, Section 4.

UTPAL KUMAR SINGH
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